ROLEX
ROLLED RINGS

ROLEX RINGS LIMITED

Corporate Identity Number: L28910GJ2003PLC041991
Registered Office: B/h. Glowtech Steel Private Limited, Gondal Road, Kotharia, Rajkot - 360 004, Gujarat, India
Corporate Office: Near Kotharia Railway Crossing, opposite Hotel Krishna Park, Gondal Road, Kotharia, Rajkot - 360 004, Gujarat, India
Contact Person: Hardik Dhimantbhai Gandhi, Company Secretary and Compliance Officer
Telephone No.: +91-281 2782677/577 • **E-mail:** compliance@rolexrings.com • **Website:** www.rolexrings.com

POST-BUYBACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF ROLEX RINGS LIMITED

This Post-Buyback Public Advertisement (the "**Advertisement**") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 ("**SEBI Buyback Regulations**") regarding completion of the Buyback.

This Advertisement should be read in conjunction with the Public Announcement dated June 03, 2026, published on June 04, 2026 (the "**Public Announcement**"), and the Letter of Offer dated July 05, 2026 (the "**Letter of Offer**").

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer.

1. THE BUYBACK

1.1. Rolex Rings Limited had announced the Offer to Buyback up to 10,000,000 (Ten Million) Equity Shares having face value of ₹1/- (Rupees One only) each, representing 3.67% of the total number of Equity Shares in the Paid-up Equity Capital of the Company, from all Eligible Shareholders (Equity Shareholders as on the Record Date, being Friday, July 03, 2026), on a proportionate basis, through the 'Tender Offer' route, at a price of ₹180.00/- (Rupees One Hundred and Eighty Only) per Equity Share, payable in cash, for an aggregate consideration not exceeding ₹ 1,800.00 million (Rupees One Thousand and Eight Hundred Million Only) excluding the Transaction Costs, representing 20.43% of the aggregate of fully paid-up equity share capital and free reserves as per the audited financial statements of the Company as on March 31, 2025, (the latest audited financial statements available as on the date of the Board meeting held on Thursday, April 23, 2026 recommending the proposal of the Buyback) and is within the statutory limit of 25% of the fully paid-up Equity Share capital and free reserves (including securities premium account) of the Company, based on audited financial statements of the Company as on March 31, 2025, (the latest audited financial statements available as on the date of Board meeting recommending the proposal of the Buyback)

1.2. The Buyback was undertaken by way of tender offer through the stock exchange mechanism as prescribed under the SEBI Buyback Regulations and the SEBI Circulars, as amended. For the purposes of the Buyback, BSE Limited was the designated stock exchange.

1.3. The Buyback Opening Date was Thursday, July 09, 2026 and the Buyback Closing Date was Wednesday, July 15, 2026.

2. DETAILS OF THE BUYBACK

2.1. 10,000,000 (Ten Million) Equity Shares were bought back under the Buyback, at the price of ₹180.00/- per Equity Share.

2.2. The total amount utilized in the Buyback is ₹ 1,800.00 million, excluding Transaction Costs.

2.3. The Registrar to the Buyback i.e. MUFG Intime India Private Limited (*formerly Link Intime India Private Limited)* (the "**Registrar**"), considered a total of 21,652 valid Bids for 57,118,279 Equity Shares in response to the Buyback, which is approximately 5.71 times of the maximum number of Equity Shares proposed to be bought back. Details of valid Bids considered by the Registrar are as follows:

Category	Number of Equity Shares available for Buyback (A)	Total valid Bids received in the category (B)	Total Equity Shares Validly Tendered (C)	Response %
General Category	8,500,000	1,264	49,275,702	579.71%
Small Shareholder Category	1,500,000	20,388	7,842,577	522.84%
Total	**10,000,000**	**21,652**	**57,118,279**	**571.18%**

2.4. All valid Bids were considered for the purpose of Acceptance in accordance with the SEBI Buyback Regulations and the Letter of Offer. The communication of acceptance/ rejection was sent by the Registrar to the Eligible Shareholders who had tendered their shares pursuant to the Offer, on July 22, 2026 by email, where their email id was registered with the Company or the Depositories and by ordinary post, where their email id was not registered with the Company or the Depositories.

2.5. The Settlement of all valid Bids has been completed by Indian Clearing Corporation Limited and the NSE Clearing Limited *(formerly National Securities Clearing Corporation Limited)* ("**Clearing Corporations**") on Wednesday, July 22, 2026. The Clearing Corporations have made direct funds pay-out to Eligible Shareholders whose Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Seller Broker for onward transfer to such Eligible Shareholders.

2.6. Equity Shares accepted under the Buyback were transferred to the Company Demat Account on Wednesday, July 22, 2026 . The unaccepted Demat Shares have been unblocked in the account of respective Eligible Shareholders by the Clearing Corporations on Wednesday, July 22, 2026. A confirmation letter has been dispatched to all the respective Eligible Shareholders on Wednesday, July 22, 2026. No physical shares were tendered in the Buyback.

2.7. The extinguishment of 10,000,000 Equity Shares accepted under the Buyback in dematerialized form are currently under process and shall be completed on or before Friday, July 31, 2026.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1. The capital structure of the Company pre and post Buyback is set forth below:

Parameters	Pre-Buyback*	Post-Buyback#
Authorised Share Capital		
350,250,000 Equity Shares of face value of ₹ 1 each	₹ 350,250,000	₹ 350,250,000
15,975,000 Non-Convertible Redeemable Preference Shares of face value of ₹ 10 each	₹ 159,750,000	₹ 159,750,000
5,000,000 Optionally Convertible Redeemable Preference Shares of face value of ₹ 10 each	₹ 50,000,000	₹ 50,000,000
Total	₹ 560,000,000	₹ 560,000,000
Issued, Subscribed and Fully Paid-Up Share Capital	₹ 272,333,120 (272,333,120 Equity Shares of face value of ₹1 each)	₹ 262,333,120 (262,333,120 Equity Shares of face value of ₹1 each)

*As on Record date i.e. July 03, 2026

#Subject to extinguishment of 10,000,000 Equity Shares accepted in the Buyback

3.2. Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buyback are as mentioned below:

Sr. no.	Name of Shareholder	No. of Equity Shares Accepted under the Buyback*	Equity Shares Accepted as a % of total Equity Shares Bought Back	Equity Shares Accepted as a % of the total Post Buyback Equity Share Capital of the Company#
1	ICICI Prudential Flexicap Fund	5,91,343	5.91	0.23
	ICICI Prudential Smallcap Fund	3,17,061	3.17	0.12
	ICICI Prudential Transportation and Logistics Fund	2,32,739	2.33	0.09
	ICICI Prudential MNC Fund	1,86,691	1.87	0.07
	ICICI Prudential ESG Exclusionary Strategy Fund	1,29,897	1.30	0.05
	ICICI Prudential Exports and Services Fund	95,017	0.95	0.04
	ISIF Hybrid Long - Short Fund	55,740	0.56	0.02
	ICICI Prudential ELSS Tax Saver Fund	34,631	0.35	0.01
	ISIF Equity Ex-Top 100 Long-Short Fund	12,359	0.12	0.00
Sub-Total		16,55,478	16.56	0.63
2	Kotak Small Cap Fund	9,32,260	9.32	0.36
	Kotak Pioneer Fund	1,76,754	1.77	0.07
Sub-Total		11,09,014	11.09	0.43
3	Axis Mutual Fund Trustee Limited A/C Axis Mutual Fund A/C Axis Small Cap Fund	10,71,982	10.72	0.41
4	Kotak Funds - India Midcap Fund	7,72,027	7.72	0.29
5	DSP Small Cap Fund	6,62,639	6.63	0.25
6	Franklin India Small Cap Fund	6,62,444	6.62	0.25
7	Canara Robeco Mutual Fund A/C Canara Robeco Small Cap Fund	4,54,978	4.55	0.17
8	HDFC Mutual Fund – HDFC Childrens Fund	3,86,767	3.87	0.15
9	Hemal Paresh Madeka	2,41,656	2.42	0.09
10	Ashoka Whiteoak ICAV - Ashoka Whiteoak India Opportunities Fund	2,22,539	2.23	0.08
11	Edelweiss Trusteeship Co Ltd Ac- Edelweiss MF AC-Edelweiss Small Cap Fund	1,43,573	1.44	0.05

#Subject to extinguishment of 10,000,000 Equity Shares accepted in the Buyback

3.3. The shareholding pattern of the Company, pre and post Buyback, is as follows:

Category of Shareholder	No. of Shares Pre-Buyback*	% to the existing Equity Share capital	No. of Shares Post-Buyback#	% to the Post-Buyback Equity Share capital
Promoter, the Promoter Group	142,266,251	52.24%	142,266,251	54.23%
Foreign Investors (including Non Resident Indians / FIIs/ Foreign Nationals/ Foreign Corporate Bodies	15,887,455	5.83%	120,066,869	45.77%
Financial Institutions/ Banks & Mutual Funds/ Insurance Co.	77,949,346	28.62%		
Others (Individuals, Bodies Corporate, Employees, etc.)	36,230,068	13.30%		
Total	**272,333,120**	**100%**	**262,333,120**	**100.00%**

*As on record date for Buyback i.e. Friday, July 03, 2026

#Subject to extinguishment of 10,000,000 Equity Shares accepted in the Buyback

4. MANAGER TO THE BUYBACK

equirus

Equirus Capital Limited
(Formerly known as Equirus Capital Private Limited)
Unit No. 2601 B, 26th Floor, "A" Wing, Marathon Futurex,
Mafatlal Mills Compound, N. M. Joshi Marg,
Lower Parel, Mumbai - 400 013, Maharashtra, India
Tel: +91 22 43320734
Email: rolexrings.buyback@equirus.com
Investor Grievance Email: investorsgrievance@equirus.com
Website: www.equirus.com
Contact person: Mrunal Jadhav / Rahul Wadekar
SEBI registration no.: INM000011286
Validity Period: Permanent
CIN: U65910MH2007PLC172599

5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors of the Company accept full responsibility for the information contained in this Advertisement and confirm that the information included herein contains true, factual and material information and does not contain any misleading information. This Advertisement is issued under the authority of the Board of Directors by the Buyback Committee through the resolution passed by the Buyback Committee meeting held on July 23, 2026.

FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF
ROLEX RINGS LIMITED

Sd/-	Sd/-	Sd/-
Manesh Dayashankar Madeka	**Mihir Rupeshkumar Madeka**	**Hardik Dhimantbhai Gandhi**
Chairman and Managing Director	Whole-time Director	Company Secretary and Compliance Officer
DIN: 01629788	DIN: 01778561	ICSI Membership Number: A39931

Date : July 23, 2026
Place: Rajkot

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FINANCIAL EXPRESS
Read to Lead

Bandhan AMC Limited
CIN: U65993MH1999PLC123191
Regd. Office Address: 6th Floor, Tower 1C, One World Center, Senapati Bapat Marg, Prabhadevi (W), Mumbai - 400 013. **Phone:** +91-22-6628 9999 • **Website:** www.bandhanamc.com.

Bandhan AMC

PUBLIC NOTICE

IDFC S.P.I.C.E. Fund ('Fund'),
a Venture Capital Fund Registered with the Securities and Exchange Board of India ('SEBI')
SEBI Reg. No.: IN/VCF/11-12/0208

Notice to Contributors of the Fund

NOTICE is hereby given to all contributors/investors of **IDFC S.P.I.C.E. Fund** whose distributable amounts, redemption proceeds, residual balances, or any other monies payable by the Fund have remained unclaimed and/or could not be remitted due to:

- Non-updation of bank account details;
- Incomplete Know Your Customer (KYC) documentation;
- Adverse regulatory order restricting the Fund from undertaking distribution;
- Non-submission of requisite forms, declarations, or supporting documents; and/or
- Non-completion of any other procedural requirements prescribed by the Fund.

The concerned contributors are hereby requested to update their bank account details and complete all pending documentation and procedural formalities with the Fund within 7 (seven) days from the date of publication of this notice.

In the event the requisite details and documentation are not received within the aforesaid period, the amounts lying unpaid and attributable to such contributors shall be transferred to the Escrow Account maintained by IDBI Trusteeship Services Limited ('Escrow Agent'), without any further notice, in accordance with the applicable provisions of the Fund documents and regulatory requirements.

It is clarified that in case any contributor/investor is restricted from accessing the securities market or receiving the distribution proceeds as per any regulatory or judicial order, the disbursal by the Fund shall be in accordance with the relevant order of the regulatory/judicial authority.

Contributors may contact the below for completion of the aforementioned requirements or pertaining to the Escrow Account:

Email: investor.services@bandhanamc.com | Telephone: +91 22 437 64455 | Mobile: +91 9867321328

Address: One World Centre, 6th Floor, Tower 1C, Senapati Bapat Marg, Prabhadevi, Mumbai - 400 013.

This notice is being issued in the interest of all concerned contributors and to facilitate the orderly distribution of amounts payable by the Fund.

For Bandhan AMC Limited
(acting as Investment Manager to the Fund')

Place : Mumbai
Date : July 24, 2026

Sd/-
Authorised Signatory

NOVARTIS

NOVARTIS INDIA LIMITED

Registered Office: Inspire BKC, 7th Floor, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India. **Tel.:** +91 22 50243000;
Email: india.investors@novartis.com; **Website:** www.novartis.in;
CIN: L24200MH1947PLC006104

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2026

(₹ in Million)

Particulars	3 months ended 30.06.2026	3 months ended 30.06.2025	Year ended 31.03.2026
	(Unaudited)	(Unaudited)	(Audited)
Total Income	1,125.5	981.6	3,931.0
Net Profit for the period before tax	431.7	372.2	1,296.6
Net Profit for the period after tax	322.1	276.2	931.8
Total Comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax)	322.1	276.2	946.0
Equity Share Capital (of ₹ 5 each, fully paid)	123.4	123.4	123.4
Other Equity	-	-	8,054.9
Earnings Per Share (of ₹ 5 each) (*not annualised) Basic and Diluted (₹)	13.05 *	11.19 *	37.74

Note:
The above is an extract of the detailed format of Financial Results for the quarter ended 30th June, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter ended 30th June, 2026 are available on the stock exchange website, www.bseindia.com and on the Company's website, www.novartis.in

By Order of the Board

Shilpa Joshi
Whole time Director & Chief Financial Officer
DIN: 09775615

Place : Mumbai
Date : 23 July, 2026

Niwas Housing Finance Private Limited

(Formerly known as Niwas Housing Finance Pvt Ltd.)
Regd. Office: - A1, 6th Floor, Trade Star, Andheri, Kurla Road, J B Nagar, Andheri-E, Mumbai-400059
CIN : U65990MH2016PLC271587 Tel : +91 22 65202222
Email: connect@niwashfc.com; Website: www.niwashfc.com

NIWAS HOUSING FINANCE

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(INR in Lakhs)

Sr. No.	Particulars	Quarter ended 30 June 2026	Quarter ended 30 June 2025	Year ended 31 March 2026
		Unaudited	Unaudited	Audited
1	Revenue from operations (including other income)	15,564	11,393	56,068
2	Profit / (loss) before tax	3,631	1,359	11,547
3	Profit / (loss) after tax	2,710	1,008	8,661
4	Total Comprehensive Income (comprising of Profit/(loss) after tax and other comprehensive income after tax)	(500)	(13)	(384)
5	Paid up Equity Share Capital (Face value of INR 10/- each)	59,092	45,000	59,092
6	Reserves (excluding Revaluation Reserve)	31,094	21,490	28,657
7	Securities Premium Account	38,755	Nil	38,755
8	Net Worth	1,27,717	65,871	1,25,501
9	Paidup Debt Capital/ Outstanding Debt	3,220	6,800	4,306
10	Outstanding redeemable preference shares	Nil	Nil	Nil
11	Debt-equity ratio	2.12	3.61	2.15
12	Earning Per Share (Face value of INR 10/- each) (*not annualised)			
	Basic (INR)	0.46*	0.22*	1.70
	Diluted (INR)	0.45*	0.22*	1.68
13	Capital Redemption Reserve	Nil	Nil	Nil
14	Debenture Redemption Reserve	Not Applicable	Not Applicable	Not Applicable
15	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable
16	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable

a. The above is an extract of detailed format of unaudited financial results for the quarter ended 30 June 2026, prepared pursuant to Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with applicable SEBI circular. The full format of the unaudited financial results are available on the website of the Company at **www.niwashfc.com** and on the website of the BSE Ltd. at **www.bseindia.com**

b. The unaudited financial results of Niwas Housing Finance Limited (Formerly known as Niwas Housing Finance Private Limited) ("the Company") for the quarter 30 June 2026 have been reviewed by the Audit Committee and subsequently approved at the meeting of the Board of Directors held on 22 July 2026. The financial results have been subjected to limited review by the Statutory Auditor of the Company.

c The disclosure in terms of Regulation 52(4) of the Listing Regulations as amended, based on unaudited financial results for the quarter ended 30 June 2026 have been made to the BSE Limited and can be access at **www.bseindia.com**

For and on behalf of the Board of Directors of
Niwas Housing Finance Limited
(Formerly known as Niwas Housing Finance Private Limited)

Sd/-
Shreejit Menon
Whole Time Director & Chief Executive Officer
DIN: 08089220

Place : Mumbai
Date : 22 July, 2026